

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6749
ANSWERED ON:17.05.2012
ENCROACHMENT OF GOVERNMENT LAND
Yadav Shri Om Prakash

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has formulated any policy to regulate encroachment of Government land in the name of erecting religious shrines or structures;
- (b) if so, the details thereof; and
- (c) the total land which has been encroached as a result of construction of religious structures in major cities of the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (c): Land and its management falls within the exclusive legislative and administrative jurisdiction of the States as provided under Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of land reforms is only of an advisory and coordinating nature. Further, this Department is not administering any such policy which regulates the encroachment of Government land in major cities of the country in the name of erecting religious shrines or structures and no data is being maintained in this regard.